

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 237/GT/2020**

Subject : Petition or revision of tariff for the period 2014-19 after truing up exercise in respect of Ramagundam STPS, Stage I & II (2100 MW).

**Petition No. 416/GT/2020**

Subject : Petition for approval of tariff for the period 2019-24 in respect of Ramagundam STPS, Stage I & II (2100 MW).

Petitioner : NTPC Limited

Respondents : AP Eastern Power Distribution Company Ltd & 12 Others

Date of Hearing: **6.12.2022**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, NTPC  
Shri Anant Singh, Advocate, NTPC  
Shri Rishabh Sehgal, Advocate, NTPC  
Shri Kartikey Trivedi, Advocate, NTPC  
Shri Shahrab Zaheer, NTPC  
Shri U.S. Mohanty, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Prabhas Bajaj, Advocate, KSEBL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in both the matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments, in the web portal of the Commission.

2. The learned counsel for the Respondent, TANGEDCO referred to the reply and made detailed oral submissions in these matters.

3. The learned counsel for the Respondent, KSEBL adopted the submissions of the learned counsel for Respondent TANGEDCO. He, however, referred to the reply and made oral submissions.



4. At the request of the learned counsels for the Respondent TANGEDCO and KSEBL, the Commission, permitted them to file their written submissions (not exceeding three pages), to the note of arguments filed by the Petitioner, on or before **31.12.2022** and the Petitioner, may, if required, file its response to the same, on or before **10.1.2023**. The parties shall file their submissions within the due dates mentioned and no further extension of time shall be granted for any reason.

5. Subject to the above, order in these petitions was reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

